

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 767 of 2020**

**IN THE MATTER OF:**

**Stressed Assets Stabilization Fund (SASF)**

**...Appellant.**

**Versus**

**Punjab National Bank & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Ritin Rai, Sr. Advocate with  
Mr. Sidhartha Barua, Mr. Praful Jinal and  
Ms. Aditi Rao, Advocates.**

**For Respondent: Mr. Abhay Anand, Advocate for R-1,7 and 8.  
Mr. T. Sathisana, Mr. T. Ravichandran,  
Mr. KV Balakrishnan, Advocates for RP, R-2.**

**ORDER  
(Virtual Mode)**

**10.03.2021** Respondent Nos. 1 and 2 have not filed Reply-Affidavits.  
Respondent Nos. 1 and 2 may file Reply-Affidavits within two weeks. Rejoinder,  
if any, may be filed within a week, thereafter.

Parties to file brief 'Written-Submissions' not more than three pages and  
'Copies of Judgments' on which, they want to refer and rely on, within two weeks,  
separately.

List the Appeal 'For Admission (After Notice)' Hearing on **15<sup>th</sup> April, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**